NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

9

T.C.P No. 308/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2017

NAME OF THE PARTIES:

Venus International

V/s.

Monotona Tyres

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.

NAME

DESIGNATION

SIGNATURE

ORDER TCP No.308/ I&BP/NCLT/MB/MAH/2017

The Petitioner side is absent. Since it is doubtful as to whether the Petitioner is aware of transfer of Company Petition from Hon'ble High Court to NCLT, the Registry is hereby directed to intimate next date of hearing to the Petitioner as well as Corporate Debtor.

List this matter on 31.7.2017.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)